

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings**IA No.13/2022**
IN
WP (PIL) No. 10/2018

SIKKIM GORKHA JAGARAN SANGH & ORS. PETITIONER (S)
VERSUS
UNION OF INDIA & ORS. RESPONDENT (S)

For Petitioners : Ms. Anusha Basnett, Advocate.
For Respondents No. 1 and 2 : Mr. Karma Thinlay, Central Govt. Counsel.
For Respondent No.3 : Mr. Vivek Kohli, Advocate General.
Ms. Y.W. Rinchen, Govt. Advocate.
Ms. Pema Bhutia, Asst. Govt. Advocate.
For Respondent No.4 : Mr. T.R. Barfungpa, Advocate.
Ms. Tshering Laki, Advocate.
For Respondent no.5 : None.

Date: 22/09/2022

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

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ORDER : (per the Hon'ble, the Chief Justice)

This is an application taken out by the writ petitioners praying for placing on record copies of documents/materials which were considered by the Hon'ble Supreme Court in Transfer Case Nos. 78 and 84 of 1982 with 93 and 94 of 1991 (*R.C. Poudyal vs. Union of India and Others*).

We do not find any impediment for the purpose of allowing the prayer of the applicants, being the writ petitioners, since the documents/materials are already on record before the Hon'ble Supreme Court.

As such, we allow the application and direct the Registry to keep the documents/materials as annexed to the instant application on record for further consideration.

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The interlocutory application, being IA No.13/2022, stands accordingly disposed of.

Let the main matter, being WP (PIL) No.10/2018 (*Sikkim Gorkha Jagaran Sangh and Others. Vs. Union of India and Others*), be listed on 17th November, 2022.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice

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